

**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA**

O.A./050/00378/2020
MA/050/00144/2020

Date: 09th October, 2020.

CORAM

HON'BLE MR. M.C. VERMA, MEMBER (J)
HON'BLE MR. SUNIL KUMAR SINHA, MEMBER (A)



1. Suryadeo Raut Son Of Late Jhakho Raut, Sweeper (DRM), Office of the Telecom, District Manager, Bharat Sanchar Nigam Limited, Saharasa, PIN Code-852201 (Bihar).
2. Hazari Mehtar Son Of Late Balaeshwar Mehtar, Sweeper (DRM). Office of the Telecom, District Manager, Bharat Sanchar Nigam Limited, Saharasa, PIN Code-852201 (Bihar).
3. Smt. Triphul Devi Wife of Mohan Mallick, Sweeper (DRM). Office of the Telecom, District Manager, Bharat Sanchar Nigam Limited, Saharasa, PIN Code-852201 (Bihar).

.....Applicant

By Advocate : Shri M.P. Dixit.

Versus

1. The Bharat Sanchar Nigam Limited through the Chief General Manager, Telecom, Bharat Sanchar Nigam Limited Bihar Circle, Patna PIN Code-800001.
2. The Telecom District Manager, Bharat Sanchar Nigam Limited, Saharasa, PIN Code-852201 (Bihar).
3. The Accounts Officer, Office of the Telecom District Manager, Bharat Sanchar Nigam Limited, Saharasa, PIN Code-852201 (Bihar).

..... Respondents.

By Advocates: Shri K.P. Narayan.

**O R D E R
[O R A L]**

PER M.C. VERMA, MEMBER [J] :- Heard. Matter is at notice stage hearing. Three applicants have filed this OA jointly. Prayer is also there to allow to file joint application. Learned counsel for applicant submits that respondents have stopped the payment of salary

of the applicants from the month of June 2019 without assigning any reasons and despite repeated representation by applicants nothing is being disclosed. Learned counsel for applicants describes the financial hardship and other aspects affecting the applicants and added that there is no disciplinary proceeding pending or initiated against the applicants. Upon query as to why the salary of the applicants is not being released, learned counsel for respondents submits that he is not aware.



2. Taking note of the pleadings and submissions made at Bar, the OA is disposed of at notice stage hearing with direction to the respondents either to make payment of salary to the applicants within two weeks or if there is any tenable reason to withhold the salary to pass a speaking order incorporating the reasons for stopping the salary to the applicants and communicate the same to the applicants.

[Sunil Kr. Sinha]
Member [A]
BP/-

[M.C. Verma]
Member [J]